GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:2045 ANSWERED ON:22.11.2010 EXPORT OF BASMATI AND NON BASMATI RICE Sarvey Shri Sathyanarayana;Shantha J.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details regarding total export of Basmati and non-Basmati rice during the last three years alongwith the names of countries to which these exports were made:
- (b) the details of the procedure followed for export of rice;
- (c) whether private exporters have been given orders for export of non-Basmati rice over MMTC, STC and other PSUs;
- (d) if so, the details thereof and the reasons therefor;
- (e) whether the Government has allowed exports of over thirty thousand tonnes of non-Basmati rice to the Maldives, even though there has been a ban on such shipments since 2008; and
- (f) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) The total exports of Basmati & non-Basmati rice during the years 2007-08, 2008-09 and 2009-10 are given in the statement annexed.
- (b) Export of Basmati rice is subject to a Minimum Export Price. Export of non-Basmati rice is banned and limited quantities are permitted only on diplomatic considerations. The procedure for export of non-basmati rice is given in the annexure.
- (c) No, Madam.
- (d) Does not arise.
- (e) & (f) Government has approved export of 33,201 MT of non-Basmati Rice (Par boiled) to Maldives for year 2010-11 as per the Trade Agreement signed between Government of India and Government of Maldives on 31st March 1981 which provides that Government of India shall facilitate supply to Government of Maldives specific quantities of commodities as may be requested by Government of Maldives, on annual quota basis, even if such commodities fall under the prohibited or restricted category under the Export Import Policy of India. Therefore, though export of non-Basmati rice is prohibited, yet its export to Maldives under Bilateral Trade Agreement is exempted.